

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 256 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu Based on The News item in News Desk Magazine Dt: 11.11.2020, Air Pollution and Industries, "These Six Industries in North Chennai are Polluting the air For More than half the year, the North Chennai Thermal Power Station along Ennore Port".

.....Applicant

-Versus-

Union of India & others

.....Respondents

**Counter Affidavit on Behalf of Respondent No. 1, The Ministry of Environment,
Forest and Climate Change**

1. I, Dr.R.Sridhar S/o P.Rengarajan aged about 41 years, presently working as Scientist 'D', in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF& CC)do hereby, in my official capacity, solemnly affirm and state on oath as follows:-
2. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
3. That the answering Respondent no. 1 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

DR. R. SRIDHAR, M.Sc., Ph.D.
Scientist - D
Government of India
Ministry of Environment Forest & Climate Change
Regional Office (South Zone) - Chennai.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution, including pollution from industries as in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.


DR. R. SRIDHAR, M.Sc., Ph.D.
 Scientist - D
 Government of India
 Ministry of Environment Forest & Climate Change
 Regional Office (South Zone) - Chennai.

DEPONENT

VERIFICATION

Verified at Chennai on this the 09th day of July 2021 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.


DR. R. SRIDHAR, M.Sc., Ph.D.
 Scientist - D
 Government of India
 Ministry of Environment Forest & Climate Change
 Regional Office (South Zone) - Chennai.

DEPONENT